NOTIFICATION

New Delhi, the 15th June, 2015

S.O.1589(E).—Whereas by notification of the Government of India, in the Ministry of Finance (Department of Revenue) number S.O.708(E) dated the 25th May, 2005, issued under sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 2, "John Daycare and Boarding for Senior Citizens Association" by "John Daycare and Boarding for Senior Citizens Association, 323, Masjid Moth, South Extension Part-II, New Delhi – 110049", as an eligible project or scheme for a period of three years beginning with financial year 2005-2006; which was extended further vide notification number S.O. 2377(E) dated 3rd October, 2008 for a period of three years commencing with financial year 2008-09 and which was extended further vide notification number S.O. 1861(E) dated 11th August, 2011 for a period of three years ending with financial year 2013-14;

And whereas the said project or scheme is likely to extend beyond nine years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub- section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "John Daycare and Boarding for Senior Citizens Association" being carried out by "John Daycare and Boarding for Senior Citizens Association, 323, Masjid Moth, South Extension Part-II, New Delhi – 110049", without any change in the approved cost of Rs. 1.75 crore, as an eligible project or scheme for a further period of three years commencing with financial year 2014-15 i.e. financial year 2014-15, 2015-16 and 2016-17. Since the financial year 2014-15 has already lapsed, no certificate under section 35AC of the IT Act, 1961 would be issued for the financial years 2014-15.

[No. 160/2015 / F. No.V. 27015/1/2015-SO (NAT.COM)]

MAKKHAN LAL MEENA, Dy. Secy. (National Committee)